

FORM A

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF OASIS MARINE PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Oasis Marine Private Limited
2.	Date of incorporation of corporate debtor	04.03.2011
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies Gujarat
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U05003GJ2011PTC064243
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Office: 320, Luxuria Business Hub, Nr. Dumas Resort, Dumas Resort, Dumas Road Surat-395007
6.	Insolvency commencement date in respect of corporate debtor	Order Pronounced on 19/03/2024 certified copy received on 28/03/2024
7.	Estimated date of closure of insolvency resolution process	24/09/2024
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr.Arpan Maheshkumar Shah Reg.No. IBBI/IPA-001/IP-P01847/2019-2020/12862
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: Arpan Shah & Associates , 301, Shoppers Plaza-4, Opp. BSNL, C.G. Road, Navrangpura, Ahmedabad-380006 E-mail id: arpan@caarpanshah.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Arpan Shah & Associates , 301, Shoppers Plaza-4, Opp. BSNL, C.G. Road, Navrangpura, Ahmedabad-380006 E-mail id: cirpoasis1@gmail.com
11.	Last date for submission of claims	24/04/2024
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class(es) N.A.
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	N.A.
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/home/downloads Physical Address:- N.A.

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Oasis Marine Pvt Ltd on 28/03/2024

The creditors of Oasis Marine Pvt Ltd , are hereby called upon to submit their claims with proof on or before 24/04/2024 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

The image shows a handwritten signature in blue ink that reads "Arpan" followed by a circular professional stamp. The stamp contains the text: "Arpan Maheshkumar Shah, Insolvency Professional", "Registration Number", "IBBI/IPA-001/IP", "P01847/2019-2020/", and "12862".

CA Arpan Maheshkumar Shah
Interim Resolution Professional
IBBI/IPA-001/IP-P01847/2019-2020/12862
AFA No. AA1/12862/02/120624/105814 valid till 12/06/2024
301, Shoppers Plaza 4, Opp. BSNL, C G Road, Ahmedabad 380006
Email: arpoasis1@gmail.com
Mobile No- 9824407788

Date- 11/04/2024
Place- Ahmedabad

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3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies Gujarat
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U05003GU2011PTC064243
5. Address of the registered office and principal office (if any) of corporate debtor	Registered Office: 320, Luxuria Business Hub, Nr. Dumas Resort, Dumas Road, Surat-395007
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7. Estimated date of closure of insolvency resolution process	24/09/2024
8. Name and registration number of the insolvency professional acting as interim resolution professional	Mr Arpan Maheshkumar Shah Reg. No. IBI/IFA-001/IP-P01847/2019-2020/12862
9. Address and e-mail of the interim resolution professional, as registered with the Board	Address: Arpan Shah & Associates, 301, Shoppers Plaza-4, Opp. BSNL, C.G. Road, Navrangpura, Ahmedabad-380006. E-mail id: arpan@caarpanshah.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Arpan Shah & Associates, 301, Shoppers Plaza-4, Opp. BSNL, C.G. Road, Navrangpura, Ahmedabad-380006 E-mail id: cirposais1@gmail.com
11. Last date for submission of claims	24/04/2024
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Sd/-
CA Arpan Maheshkumar Shah
Interim Resolution Professional
IBBI/IFA-001/IP-P01847/2019-2020/12862
AFA No. AA/1/2862/02/120624/105814 valid till 12/06/2024
301, Shoppers Plaza 4, Opp. BSNL, C.G Road, Ahmedabad-380006
E-mail: cirposais1@gmail.com
Mobile No- 9824407788
Date- 11/04/2024
Place- Ahmedabad

BJP using ED, CBI to 'break our ministers and MLAs': AAP after Delhi minister Anand resigns

Delhi minister Saurabh Bharadwaj claimed that Anand may have been threatened to quit AAP.

NEW DELHI : The Aam Aadmi Party on Wednesday claimed the resignation of Delhi minister Raaj Kumar Anand vindicated its stand that Chief Minister Arvind Kejriwal's arrest was aimed at finishing the party.

Addressing a press conference, AAP Rajya Sabha MP Sanjay Singh alleged that the BJP was using the ED and the CBI to "break our ministers and MLAs".



strong against attempts to break the organisation.

Delhi minister Saurabh Bharadwaj claimed that Anand may have been threatened to quit AAP. "Time and again we said that the intention behind arresting Arvind Kejriwal was to break the party and governments of Delhi and Punjab. Many of our colleagues will feel that we hate Raaj Kumar (Anand) and will call him dishonest and cheater. We will not say any such thing...Not everyone is Sanjay Singh. I believe that he was scared," Bharadwaj said.

Singh said that earlier the BJP used to call Anand corrupt "when a raid was conducted against him by the

Enforcement Directorate (ED) but now the party will welcome him into its fold with garlands". Announcing his resignation, Anand said, "This party (AAP) doesn't respect Dalit MLAs, councillors and ministers. In such circumstances, all Dalits feel cheated. We live in an inclusive society, but it is not wrong to talk about proportion. It is difficult for me to remain in the party with all these things." He also took a swipe at Kejriwal, who is in Tihar jail after being remanded in judicial custody in an excise policy-linked money laundering case and has failed to get any relief from the Delhi High Court.

"Till yesterday, we were under the impression that we are being framed, but after the High Court verdict, it seems that there is something wrong at our end," he said.

"From the Jantar Mantar, Arvind Kejriwal had said that the country will change once politics changes. The politics hasn't changed but the politician has changed," Anand, who is an MLA from the Patel Nagar constituency, said.

Dehradun woman on Ola bike taxi dies in accident on Dwarka expressway in Gurgaon

NEW DELHI : A young woman working at an interior designing firm in Gurgaon died after an Ola bike taxi she hailed was hit by an unidentified vehicle in the city on the Dwarka Expressway, connecting Delhi and Gurgaon, on Monday, the police said.

The deceased has been identified as Tanushree Dutt, 24, a resident of Dehradun, the police said. The driver, Satendra Singh, sustained injuries in the accident that took place at Sector 36 A of Gurgaon around 7 pm, said an officer.

Officials pointed out that two-wheelers were not allowed to ply on the 16-lane expressway ever since its inauguration on March 11. According to the police, the woman was picked from Sector 49 and was heading to a residential society at AVL Sector 36A near the expressway where she stayed with her uncle.

"A speeding vehicle hit me from behind, causing me to fall to a side. The passenger who was

sitting behind also fell on the road. When I regained consciousness, I saw that the woman was in a critical condition. I immediately called my company, police control room, and friends," said the driver, adding that both of them were shifted to a hospital in a government ambulance. Tanushree Dutt had succumbed to injuries on reaching the hospital, said Singh who stays in Badshahpur.

The driver of the vehicle that hit the bike taxi fled the scene, Singh stated in the complaint. Police said they were in the process of identifying the vehicle that caused the accident. After post-mortem, the body was handed over to relatives who took it to their native place in Dehradun, the police said. Tanushree Dutt is survived by her parents and two brothers.

According to the woman's uncle, Yogesh Gairola, Dutt came to Gurgaon three months ago and had joined an interior designing firm.

Inquiry launched into Kejriwal sending messages to AAP MLAs from jail: Sanjay Singh

NEW DELHI : Senior AAP leader Sanjay Singh on Wednesday claimed that an inquiry has been launched into Delhi Chief Minister Arvind Kejriwal sending messages to his MLAs through his lawyers from Tihar jail.



After Kejriwal sent a message to AAP MLAs asking them to visit their constituencies and solve people's problems, a "threat was issued" that his meetings with his lawyers and family members would be stopped, Singh claimed at a press conference without naming anyone.

The AAP Rajya Sabha MP alleged that he and Punjab Chief Minister Bhagwant Mann wanted

to meet Kejriwal in jail but the meeting was cancelled by the prison authorities, even though a token number had been issued for it. Kejriwal has been arrested by the Enforcement Directorate (ED) in a money laundering case stemming from the alleged excise poli-

cy scam. He is in judicial custody till April 15 and is currently lodged in Tihar jail. Since his arrest on March 21, he has sent messages to his party leaders and directions to Delhi ministers through his wife and lawyers.

Singh hit out at the Modi government and the ruling BJP, saying that they want to keep Kejriwal in Tihar under "Hitlarshahi" to break him emotionally. "Kejriwal will neither break nor bow down to any torture," he said, adding that Delhi's 2 crore people will respond to this in the Lok Sabha elections. Eight-nine policemen stay around Kejriwal during his meetings with his lawyers in jail. This is against rules as inmates are

allowed to speak to their lawyers privately, Singh said.

The excise policy case
The case against Kejriwal pertains to alleged corruption and money laundering in the formulation and execution of the Delhi government's excise policy for 2021-22 that was later scrapped. The ED has accused Kejriwal of being involved in the "entire conspiracy of Delhi liquor scam, in drafting and implementation of the policy, for favouring and benefiting the quid pro receiving kickbacks and eventually using part of proceeds of crime generated out of the scheduled offence in the election campaign for Goa Assembly elections".



Union Minister and BJP candidate from Mumbai North constituency Piyush Goyal and Maharashtra Deputy Chief Minister Devendra Fadnis during the inauguration of chief election office ahead of the Lok Sabha polls, in Mumbai.

'Stopping not an option': Pinning hopes on Supreme Court, AAP enters peak survival mode

"BJP's objective is clear – stalling the AAP's Lok Sabha election campaign...We are aware we are under attack and stopping is not an option," said another leader.

NEW DELHI : With its eyes set, with much hope, on the Supreme Court with regard to the fate of its national convener Arvind Kejriwal, the AAP is, in the meantime, operating at peak survival mode, according to insiders.



A senior AAP leader said the party, which has most of its first-tier leadership behind bars, was seeking to deftly traverse the line between political survival and political activity ahead of the Lok Sabha elections. While the Delhi CM's wife, Sunita, continued to remain in the shadows as far as its daily activities were concerned, AAP Rajya Sabha MP Sanjay Singh, Punjab CM Bhagwant Mann and Delhi Ministers such as Atishi and Saurabh Bharadwaj had stepped up and would continue to lead its activities for the foreseeable future — especially if

Kejriwal remained behind bars.

"There is a view within the party that there is no harm in Sunita ji being handed the reins of the party till the CM returns, but a decision on it is yet to be taken with finality; till then, other senior leaders will take it forward," a senior AAP leader said. "BJP's objective is clear – stalling the AAP's Lok Sabha election campaign...We are aware we are under attack and stopping is not an option," said another leader.

councillors Sunita has said repeatedly that she is just the CM's messenger and not his replacement. Singh, on Tuesday, met Mann as well as other AAP leaders in Punjab. Singh and Mann are, on Wednesday, scheduled to meet Kejriwal at Tihar Jail where they were likely to discuss both the organisational and administrative way forward for the AAP and its government with the party's convener.

Sources said the Punjab CM was scheduled to travel to Assam, where Atishi has been holding fort for the last two days, for the AAP's

political bid in the state where it is contesting on two seats. Sources said the party had already evolved a system where its senior and most visible leaders had been given separate organisational responsibilities. For instance, while Singh was headed to Chandigarh, Bharadwaj was sent to stand by the party's INDIA bloc ally, the Trinamool Congress, as its MPs staged a protest outside the Mandir Marg police station on Tuesday morning. The TMC leaders have petitioned the Election Commission, demanding that the heads of various Central investigating agencies be changed. "We want the EC to take an impartial stand on the issue... We were on a 24-hour dharna..." TMC MP Dolan Sen told the media after the protest ended around 4.30pm.

'Jail ka jawab vote se' campaign: Gopal Rai begins AAP's door-to-door drive from East Delhi's Shahdara

NEW DELHI : AAP Delhi convener and Environment minister Gopal Rai on Tuesday began the party's door-to-door campaign 'Jail ka jawab vote se' from the East Delhi constituency for the upcoming Lok Sabha elections; with Shahdara's Vishwas Nagar being his first stop.



"If the people of Delhi want a working Chief Minister to be released from jail, then the only way is to respond with votes and jhadus," Rai said, adding that under this campaign, AAP leaders and workers will visit every house across the city on behalf of Chief Minister Arvind Kejriwal and educate them about all the work done by the AAP government.

"The vote is the power of the people, and we believe that after Kejriwal's arrest, the emotional connection

between the public and the CM has deepened even more. This time, everyone will come together to defeat this tyranny (by BJP) and get him (Kejriwal) out of jail," said the senior AAP leader. "The entire city knows that Kejriwal has been put in jail by the BJP, as part of a conspiracy. We will not let BJP succeed in its conspiracy under any circumstances." The campaign from the East Delhi Lok Sabha constituency was carried out with slogans such as 'jhadu (broom) ki chot se, jail ka jawab vote se'.

On Monday, AAP launched its campaign for

if they think the CM has worked for their betterment and Delhi government schemes benefited them. "You do not have to take on roads or be scared of BJP. This is our democracy, you press the jhadu (broom) button and cast your vote to Kejriwal... make him win. Every single vote will help break the locks of Tihar and bring Kejriwal out," he had said.

CHANGE OF NAME
I HAVE CHANGED MY OLD NAME FROM **SOJITRA MANJUBEN MADHAVJI** TO NEW NAME **SOJITRA MANJULABEN MADHAVJIBHAI** & I WILL BE KNOWN AS MY NEW NAME WHICH PLEASE NOTE.
SD/- **SOJITRA MANJULABEN MADHAVJIBHAI**
Add.: B-201, Astha Medicare And Residency, Abrama Road, Mota Varachha, Surat-394101, Gujarat, India

CHANGE OF NAME
I HAVE CHANGED MY OLD NAME FROM **SOJITRA MADHAVJI LAVJIBHAI** TO NEW NAME **SOJITRA MADHAVJIBHAI LAVJIBHAI** & I WILL BE KNOWN AS MY NEW NAME WHICH PLEASE NOTE.
SD/- **SOJITRA MADHAVJIBHAI LAVJIBHAI**
Add.: B-201, Astha Medicare And Residency, Abrama Road, Mota Varachha, Surat-394101, Gujarat, India

CHANGE OF NAME
I HAVE CHANGED MY OLD NAME FROM **SOJITRA VIJAYKUMAR MADHAVJI** TO NEW NAME **SOJITRA VIJAYKUMAR MADHAVJIBHAI** & I WILL BE KNOWN AS MY NEW NAME WHICH PLEASE NOTE.
SD/- **SOJITRA VIJAYKUMAR MADHAVJIBHAI**
Add.: B-201, Astha Medicare And Residency, Abrama Road, Mota Varachha, Surat-394101, Gujarat, India

CHANGE OF NAME
I HAVE CHANGED MY OLD NAME FROM **SOJITRA NISHA VIJAYKUMAR** TO NEW NAME **SOJITRA NISHABEN VIJAYKUMAR** & I WILL BE KNOWN AS MY NEW NAME WHICH PLEASE NOTE.
SD/- **SOJITRA NISHABEN VIJAYKUMAR**
Add.: B-201, Astha Medicare And Residency, Abrama Road, Mota Varachha, Surat-394101, Gujarat, India

CHANGE OF NAME
I HAVE CHANGED MY OLD NAME FROM **JAYESHKUMAR PATEL** TO NEW NAME **JAYESHKUMAR HARSHADRAI PATEL** & I WILL BE KNOWN AS NEW NAME WHICH PLEASE NOTE.
SD: **JAYESHKUMAR HARSHADRAI PATEL**
ADD: BAZAR STREET, CHIKHLI, NAVSARI, PIN- 396521, GUJARAT

CHANGE OF NAME
I HAVE CHANGED MY OLD NAME FROM **DOBARIYA ASHOKKUMAR LABHUBHAI** TO NEW NAME **DOBARIYA ASHOKBHAI LABHUBHAI** & I WILL BE KNOWN AS NEW NAME WHICH PLEASE NOTE.
SD: **DOBARIYA ASHOKBHAI LABHUBHAI**
ADD: 17, SHRADHDHADIPI SOCIETY, SINGAPORE CAUSEWAY ROAD, SURAT.

CHANGE OF NAME
I HAVE CHANGED MY OLD NAME FROM **HASSAN MEHDI** TO NEW NAME **MEHADI HASSAN AINULHAK KADRI** & I WILL BE KNOWN AS NEW NAME WHICH PLEASE NOTE.
SD: **MEHADI HASSAN AINULHAK KADRI**
ADD: 8, HAMID NAGAR, UNN, SURAT CITY, SURAT, GUJARAT- 394210

CHANGE OF NAME
I HAVE CHANGED MY OLD NAME FROM **MILAN MADHAVLAL PATEL** TO NEW NAME **PATEL MILANKUMAR MADHAVLAL** & I WILL BE KNOWN AS NEW NAME WHICH PLEASE NOTE.
SD: **PATEL MILANKUMAR MADHAVLAL**
ADD: 111, GREEN CITY, OPP. AMRUT PARTY PLOT, MODHERA ROAD, MAHESANA, PIN- 384002